

regional park' and therefore, its use for the location of a rifle range was contrary to the land-use prescribed under the Master Plan. The Authority have therefore, recommended that the Association should not be allowed to have a rifle range on that site.

Eviction of Villages from Vicinity of Kadana Dam on River Mahi

2366. **Shri Rattan Lal:** Will the Minister of Irrigation and Power be pleased to state:

(a) the acreage of land to be irrigated by the Kadana Dam under construction on the river Mahi in Gujarat State on the Rajasthan border;

(b) whether it is a fact that as a result of this project, residents of a number of villages will have to leave these villages and shift elsewhere; and

(c) if so, the names of these villages in Rajasthan and Gujarat?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed (a)) 3,86,905 acres.

(b) and (c). Yes. The exact number of villages and their names will be known after detailed survey is done.

Chit Funds in Delhi

2367. **Shri Lakhmu Bhawani:**
Shri Wadiwa:
Shrimati Shyamkumari Devi:

Will the Minister of Finance be pleased to state:

(a) the names of the Chit Fund Companies in Delhi not registered so far under the Madras Chit Fund Act:

(b) the steps Government are taking to remove the hardships caused to the public due to the unregistered Chit Funds; and

(c) whether these unregistered Chit Fund Organisations can issue notices for non-payment of dues to their members and can also file suit against them in a court of law?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Chit fund companies, as such not required to be registered under the Madras Chit Funds Act, 1961 as extended to Delhi. The bye-laws relating to chits, started by companies or by other persons after the 15th July 1964 are required to be registered, but as the Act does not have retrospective effect, chits which were current at the time of the extension of the Act are not governed by its provisions and are not required to be registered. As these unregistered chits are not described or identified by particular names, it is not possible to furnish a list showing the names of these chits, but the number of unregistered chits is believed to be not very large now.

(b) Complaints from the members of the general public are investigated and if the persons responsible for conducting the chits are guilty of any act which is punishable under the law, suitable action is taken.

(c) The contractual obligations of the foremen and various other persons who are parties to the unregistered chit contracts continue to be valid and will be enforceable, if the contracts do not violate any of the provisions of the law.

Leprosy Centre at Agra

2368. **Shri Lakhmu Bhawani:**
Shri Wadiwa:
Shrimati Shyamkumari Devi:
Shri Vishwa Nath Pandey:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the work on the leprosy centre at Agra has started;

(b) if so, the progress made in this regard; and

(c) the estimated total expenditure on the same?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) 75 per cent of the construction work has been completed so far;

(c) The over-all expenditure expected to be incurred on this centre is estimated to be Rs. 50 lakhs.